

NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY—MEMBER (TECHICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 06.12.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.10/7/HDB//2017
NAME OF THE COMPANY	Kadevi Industries Limited
NAME OF THE PETITIONER(S)	Indian Bank
NAME OF THE RESPONDENT(S)	Kadevi Industries Limited
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V. K. Sajith	Adv	9908011277	[Signature]

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
C - SRINIVASAN	CS	9959021020	[Signature]

RAGHU BABU.G. RP 9908011277 [Signature]

Heard Mr.V.K.Sajith, learned counsel for the Petitioner and Mr.C.Srinivasan, learned PCS for the Respondent, Mr.Raghu Babu.G, Resolution Professional.

The learned RP submits the details of funds transfer from Frankfurt to New York Deutsche Bank Account and the same will be transferred to ICCI Bank, Khairathabad Branch, Hyderabad not more than 48 hours. Mr. Sajith, learned counsel for the Petitioner also confirms that the funds from Citax Ventures Ltd is received in Deutsche Bank Account, New York which shows the bonafide of the investor. The Resolution Plan will be through once the Fund Transferred to Escrow Account of ICICI Bank. Post the case on 08.12.2017.

[Signature]

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